

ITEM NO.5

COURT NO.2

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.19203/2022

(Arising out of impugned final judgment and order dated 21-02-2022 in WP No.23070/2021 passed by the High Court of Judicature at Madras)

T.R. RAMESH

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ANR.

Respondent(s)

(With I.R. and IA No.123586/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123587/2022-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 30-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. J. Sai Deepak, Adv.
Mr. V. Shyamohan, Adv.
Mr. R. Abhishek, Adv.
Ms. Aishwarya Hariharan, Adv.
Mr. Vinayak Goel, Adv.
Mr. Martin George, Adv.
M/s. Kmnp Law

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Delay condoned.
- 2 Issue notice, returnable in six weeks.
- 3 Liberty to serve the Standing Counsel for the State of Tamil Nadu, in addition.
- 4 In the meantime, Mr C S Vaidyanathan, senior counsel appearing on behalf of the petitioner states that a further affidavit would be filed indicating (i) the number of temples in the State of Tamil Nadu where no trustees have been appointed; and (ii) the number of temples in which government officers have been deputed.
- 5 The counter affidavit shall be filed within a period of three weeks from the date of service of the notice.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar